

ACT No. II OF 1932.

[PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the 5th
March, 1932.)*

An Act to repeal the Employers and Workmen (Disputes) Act, 1860.

IX of 1860. **W**HEREAS it is expedient to repeal the Employers and
Workmen (Disputes) Act, 1860; It is hereby enacted
as follows:—

1. This Act may be called the Employers and Workmen Short title.
(Disputes) Repealing Act, 1932.

IX of 1860. **2.** The Employers and Workmen (Disputes) Act, 1860, is Repeal of Act.
IX of 1860.
hereby repealed.

Price 1 anna or 1½d.]

MGIPC—L—IX-6—29-3-32—5,000.